

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
SILVER-EAST INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Silver-East Infrastructure Private Limited
2.	Date of incorporation of corporate debtor	18-03-2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U45201MH2004PTC145150
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Shop No. G 48, The Zone Building, C.T.S. 655, 656, Chandavarkar Road, Borivali West, Borivali West, Mumbai, Borivali West, Maharashtra, India, 400092.
6.	Insolvency commencement date in respect of corporate debtor	30-01-2025
7.	Estimated date of closure of insolvency resolution process	29-07-2025 (180 days from the order dated 30-01-2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Amrish Navinchandra Gandhi IBBI Reg. No.: IBBI/IPA-002/IP-No0670/2018-2019/12036
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat – 380015. Email Id - amrishgandhi72@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat – 380015. Process Email Id: cirp.silvereastinfra@gmail.com
11.	Last date for submission of claims	13-02-2025 (14 days from the receipt of the order dated 30-01-2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.silvereastinfra@gmail.com (b) <u>Not Applicable</u>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - II has ordered the commencement of a corporate insolvency resolution process of the Silver-East Infrastructure Private Limited on 30-01-2025.

The creditors of Silver-East Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 13-02-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of

authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - NA

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01-02-2025
Place: Ahmedabad

Sd/-
Amrish Navinchandra Gandhi
Interim Resolution Professional
Silver-East Infrastructure Private Limited
IBBI Reg. No: IBBI/IPA-002/IP-No0670/2018-2019/12036
Validity of AFA: 31-12-2025
Email for Correspondence - cirp.silvereastinfra@gmail.com

यूनियन बैंक Union Bank of India
ASSET RECOVERY MANAGEMENT BRANCH
 21, Veena Chambers, Mezzanine Floor, Dalal Street, Fort, Mumbai-400 001
 Website : www.unionbankofindia.co.in Email :- ubin0533352@unionbankofindia.bank

APPENDIX-IV POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property)

WHEREAS, the undersigned being the Authorized Officer of Union Bank of India, Asset Recovery Management Branch, 21, Veena Chamber, Mezzanine Floor, Dalal Street, Fort, Mumbai-400 001, Mumbai under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under Section 13 (2) read with Rule 3.2 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 01.02.2020 calling upon Borrower / Mortgagor / Guarantor M/s. Sadgururupa Bharat Gas and Mr. Vinod Govind Patil to repay the amount mentioned in the Notice being ₹ 40,27,000/- (Rs. Forty Lacs Twenty Seven Thousand Only) together with interest (excluding costs) mentioned therein within 60 days from the date of receipt of the said notice.

The Borrower / Mortgagor / Guarantor having failed to repay the amount, notice is hereby given to the Borrower / Mortgagor / Guarantor and the public in general that the undersigned has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 9 of the said Rules on this 30th day of January 2025.

The Borrowers / Mortgagor / Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Asset Recovery Management Branch, 21, Veena Chamber, Mezzanine Floor, Dalal Street, Fort, Mumbai-400 001, for an amount of ₹ 40,27,000/- (Rs. Forty Lacs Twenty Seven Thousand Only) and interest thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section 13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF THE SECURED ASSETS:
 Collateral Security : Mortgaged properties at Flat No. 101, 1st Floor, C Wing, Prajakta Apartment No. 3, Village : Agashi, Near Chalpet Jain Mandir, Mathedi Wadi, Virar West, Taluka : Vasai, Dist : Vasai, Dist. Palghar-401 303.

Sd/-
Shailesh Kumar Singh
 Chief Manager & Authorized Officer
 Union Bank of India
 Date : 30.01.2025

केनरा बैंक Canara Bank
फिनिकेट सिंडिकेट
POSSESSION NOTICE

CANARA BANK, REGIONAL OFFICE, NAVI MUMBAI :
 Circle Office Bldg. C-14, G Block, 8th Floor, A Wing, BKC, Bandra East, Mumbai-400 051 E-mail: recoveryonm@canarabank.com

WHEREAS : The under signed being the Authorized Officer of the Canara Bank under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 16.11.2024 (16th November 2024) calling upon the Borrower MRS. HAMIDA SAJJID SAYYED (Borrower), C/o. Sajid Sayyed, Room No. 32, Nahi Compound, Near Kuria Station Road, Hariyanawala Lane, Kuria (West), Mumbai, Maharashtra-400 070 to repay the amount mentioned in the notice, being ₹ 30,73,529.52 (Rs. Thirty Lakh Seventy Three Thousand Five Hundred Twenty Nine & Paise Fifty Two Only) plus unapplied interest and charges within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and Public in General, that the under signed has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rules on this 29th day of January of the year 2025.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank, CBD BELAPUR Branch for an amount of ₹ 30,73,529.52 (Rs. Thirty Lakh Seventy Three Thousand Five Hundred Twenty Nine & Paise Fifty Two Only) and interest thereon.

Description of the Immovable Property
 Flat No. 511, 5th Floor, Building No. 23, "Maharashtra Co-operative Housing Society Limited", C. T. S. No 260/B, 261B, 312A, 312C, Vill. Anik, Nr. HPNE Tennis Court, MMRDA Colony, Vashi Naka, R. C. Marg, Chembur, Mumbai, Maharashtra-400 074 Admn. 270 Sq. Ft. Built Up Area. **• Bounded :** • On the North by : Flat No. 510; • On the South by : Flat No. 512; • On the East by : Open Space; • On the West by : Passage • Within the Regn. Sub-Dist. of Mumbai.

Date : 29.01.2025 Sd/-
 Authorized Officer, Canara Bank

केनरा बैंक Canara Bank
फिनिकेट सिंडिकेट

Recovery Section, Navi Mumbai Regional Office : Circle Office Building, 8th Floor, 'A' Wing, C-14, G Block, BKC, Bandra East, Mumbai-400 051. Email : recoveryonm@canarabank.com

Ref. No. RO/LEGAL/SARFAESI/23/2024/MV Date: 27/01/2025
 Regd. Post with Ack. Due

To the Borrower/Guarantors/Mortgagor:
1. Mr. RAKESH RAMESH PATIL
 Flat No 108, Mangal Tulsii Angan, Joshi Wadi, Airoli Gaon, Navi Mumbai, Maharashtra - 400708, 720838440
2. Mrs. HEMANT RAMESH PATIL
 Room No 346, Airoli Village, Near Santosh Tailor, Joshi Wadi, Airoli, Navi Mumbai, Maharashtra - 400708
3. Mr. RAKESH RAMESH PATIL
 Flat No 201, 2nd Floor, Shree Saneshwar Apartment, Plot No B 39, Sector 23, Village Darave, Seawood, Navi Mumbai, Maharashtra - 400706

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Regional Office, Navi Mumbai, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under: As you all are aware that the secured creditor has issued the Demand Notices, under Section 13(2) of the Act, on 12/11/2024 (date of Demand Notice), to the borrower/ Mr. RAKESH RAMESH PATIL (Borrower) and Mr. HEMANT RAMESH PATIL (Guarantor) (name of Borrower/Mortgagor/Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of Rs. 6,67,302.62 (Rupees Six lakh sixty seven thousand three hundred two and paise sixty two only) and interest stated therein within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic/Physical possession of the secured assets described in the SUBJECT Notice dated 22/01/2025. Further, the said symbolic/Physical possession notice was duly published in Pratahka (Name of newspaper in local language) and Financial Express (Name of English Newspapers) newspapers on 25/01/2025 (Date of publication).

To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of Rs. 6,67,302.62 (Rupees Six lakh sixty seven thousand three hundred two and paise sixty two only) as on 12/11/2024, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or; ii. By inviting tenders from the public; or; iii. By holding public auction including through e-auction mode; or; iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act or any other law in force.

Thanking You,
 CANARA BANK
 Sd/- AUTHORISED OFFICER

Tuni Textile Mills Limited
 CIN : L17120MH1987PLC043996
 Regd. Office : Suite 267, Bldg. 5B, 2nd Floor, Mittal Industrial Estate, Andheri Kuria Road, Andheri (E), Mumbai 400 059 Email : info@tunitextiles.com, Web : www.tunitextiles.com
 Statement of Un-Audited Financial Results for the Quarter & Nine Months ended 31st Dec 2024 Rs. in Lakhs

Sr No.	PARTICULARS	Quarter ended 31st Dec 2024 Un-Audited	Quarter ended 31st Dec 2023 Un-Audited	Nine Months ended 31st Dec 2024 Un-Audited	Year Ended 31st March 2024 Audited
1	Total Income from Operations (Net)	2,011.33	1,138.25	5,962.95	5,664.40
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	17.22	10.32	49.60	44.51
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	17.22	10.32	40.74	43.00
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	14.09	7.98	40.74	32.11
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	12.92	8.49	37.21	36.82
6	Paid-up Equity Share Capital (Face Value of Rs. 1/- each)	1,306.31	1,306.31	1,306.31	1,306.31
7	Other Equity			55.72	18.51
8	Earning Per Share (before Extra-Ordinary Items) of Rs. 1/- each (for continuing and discontinued operations)				
	(i) a) Basic	0.01	0.01	0.03	0.02
	b) Diluted	0.01	0.01	0.03	0.02

Note:
 1. The above is an extract of the detailed format of Standalone Un-Audited Financial Results for the quarter ended 31st Dec 2024 filed with the Stock Exchange under Regulation 33 of the SEBI LODR Regulations, 2015. The full format of the Un-Audited results for the Quarter ended 31st Dec 2024 is available on the Company website "www.tunitextiles.com" and on the Stock Exchange website i.e. www.bseindia.com.

For Tuni Textile Mills Limited
 Sd/-
 Narendra K. Sureka
 Managing Director
 Place : Mumbai
 Date : January 31, 2025

HEYMETA I-TECH PRIVATE LIMITED
 (Formerly known as Kash Guru Financial Solutions Private Limited)
 CIN No. U72100MH2019PTC333182
 Regd. Off.: Regus, 540Res-Co-work 06 Unit No. B-501, 5th Floor, Wing 'B' Supreme Business Park, No. 27 in Village Powai, Mumbai-400076.
 Phone No. : 022-6855-5001
 email: Heymeta_HR@oppo.com

BEFORE THE CENTRAL GOVERNMENT (REGIONAL DIRECTOR), WESTERN REGION, MINISTRY OF CORPORATE AFFAIRS, MUMBAI AND IN THE MATTER OF THE COMPANIES ACT, 2013, SECTION 13(4) OF COMPANIES ACT, 2013

READ WITH RULE 30(5)(a) OF THE COMPANIES (INCORPORATION) RULES, 2014 AS AMENDED UPTO DATE AND IN THE MATTER OF HEYMETA I-TECH PRIVATE LIMITED (FORMERLY KNOWN AS KASH GURU FINANCIAL SOLUTIONS PRIVATE LIMITED), A COMPANY INCORPORATED UNDER THE COMPANIES ACT, 2013 HAVING ITS REGISTERED OFFICE AT REGUS, 540 RES-CO-WORK 06, 5TH FLOOR, UNIT NO. 501, WING B SUPREME BUSINESS PARK, NO. 27 IN VILLAGE POWAI, MUMBAI, MAHARASHTRA-400076 (CIN: U72100MH2019PTC333182)

PETITIONER/APPLICANT NOTICE

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary general meeting held on January 31, 2025 to enable the company to change its Registered office from the "State of Maharashtra" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director Western Region, Mumbai at Everest, 5th Floor, 100 Marine Drive, Mumbai, Maharashtra-400002 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

REGUS, 540 RES-CO-WORK 06, 5TH FLOOR, UNIT NO. 501, WING 'B' SUPREME BUSINESS PARK, NO. 27 IN VILLAGE POWAI, MUMBAI, MAHARASHTRA-400076.

For and on behalf of Applicant
 For Heymeta I-Tech Private Limited (Formerly Known as Kash Guru Financial Solutions Private Limited)
 Sd/-
 Sachin Lekhi
 Director
 DIN: 09574786
 Date: January 31, 2025
 Place: Gurugram

PUBLIC NOTICE
HINDUSTAN UNILEVER LIMITED
 Regd. Office: Unilever House, B D Sawant Marg, Chakala, Mumbai Maharashtra - 400099

This is to inform the general public that Original Share Certificate(s), issued by Hindustan Unilever Limited, the details of which are as mentioned below, have been lost/misplaced and an application has been made by the holder(s) for issuance of duplicate share certificate(s) in respect thereof.

Name(s) of the Holder	Folio Number	Certificate Number	Distinctive Number[s]	No. of Shares
Late Sam Shavaksha Peer (Deceased)	2753515 HLL3648332	5165650 5389113	0888864861 2201505496	500 Shares 10 Shares of Rs 1 Face Value
Hutoxi Sam Peer (Claimant)			2201505505	

Any person who has a claim in respect of the said shares or objection to the issuance of the duplicate share certificate shall lodge such claim or objection with the company at its Registered Office within 15 (fifteen) days from the publication of this notice or else the Company will proceed to issue duplicate share certificate(s) in favour of the holder(s) without any further delay.

Holder Name
 Late. Sam Shavaksha Peer (Deceased)
 and Hutoxi Sam Peer (Claimant)

Place : Thane
 Date : 01/02/2025

WAAREE ENERGIES LIMITED
 CIN No. L29248MH1990PLC059463
 Registered Office: 602, Western Edge-1, Off Western Express Highway, Borivali (East), Mumbai - 400066
 Website : www.waaree.com, Email- investorrelations@waaree.com, Tel No: 022-69395500

EXTRACT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2024
 (Amount in ₹ Millions)

Sr. No.	Particulars	CONSOLIDATED						STANDALONE					
		Quarter Ended	Quarter Ended	Quarter Ended	Nine Months Ended	Nine Months Ended	Year Ended	Quarter Ended	Quarter Ended	Quarter Ended	Nine Months Ended	Nine Months Ended	Year Ended
		31-12-2024 Unaudited	30-09-2024 Unaudited	31-12-2023 Unaudited	31-12-2024 Unaudited	31-12-2023 Unaudited	31-03-2024 Audited	31-12-2024 Unaudited	30-09-2024 Unaudited	31-12-2023 Unaudited	31-12-2024 Unaudited	31-12-2023 Unaudited	31-03-2024 Audited
1	Total income	35,452.65	36,634.63	16,517.74	1,07,051.41	86,253.19	16,327.63	31,841.95	32,733.92	14,789.45	97,359.57	82,013.38	1,09,576.79
2	Profit for the period (before exceptional items and tax)	6,898.12	4,988.37	1,344.66	17,191.78	10,264.70	13,928.59	6,380.00	4,774.27	542.33	16,198.85	9,084.36	12,165.93
3	Net profit for the period before tax (after exceptional items)	6,898.12	4,988.37	1,835.75	17,191.78	10,755.79	17,342.01	6,380.00	4,774.27	1,033.42	16,198.85	9,575.45	15,579.35
4	Net profit for the period after tax (after exceptional items)	5,068.76	3,756.59	1,408.06	12,836.60	7,992.00	12,743.77	4,713.92	3,574.67	831.74	12,006.57	7,161.19	11,483.51
5	Total comprehensive income for the period	5,096.93	3,746.32	1,405.14	12,855.39	7,981.67	12,737.71	4,710.46	3,566.63	832.74	11,996.20	7,156.86	11,479.85
6	Equity share capital (face value of ₹ 10/- each)	2,872.83	2,633.31	2,617.39	2,872.83	2,617.39	2,629.62	2,872.83	2,633.31	2,617.39	2,872.83	2,617.39	2,629.62
7	Reserves (excluding revaluation reserve) as shown in the audited balance sheet						38,248.50						38,399.97
8	Earnings per equity share (face value of ₹ 10/- each) (not annualised)												
	(a) Basic (In ₹)	18.41	13.75	4.93	46.64	30.69	48.05	17.61	13.59	3.29	44.86	28.34	44.60
	(b) Diluted (In ₹)	18.33	13.71	4.88	46.44	30.41	47.86	17.54	13.55	3.26	44.66	28.08	44.42

Note:
 1. The above financial results for the quarter and nine months ended December 31, 2024 have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on January 30, 2025.
 2. The above is an extract of detailed format of the financial results for the quarter and nine months ended December 31, 2024 filed with the stock exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone and consolidated unaudited financial results for the quarter and nine months ended December 31, 2024 are available on www.waaree.com, www.nse.com and www.bseindia.com.
 3. The figures in the results are rounded off to the nearest ₹ Million, except Earnings Per Share.

For and on behalf of the Board of Directors
 Sd/-
 Hitesh C Doshi
 Chairman & Managing Director
 (DIN 00293668)

Place : Mumbai
 Date : January 31, 2025

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SILVER-EAST INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Silver-East Infrastructure Private Limited
2. Date of incorporation of corporate debtor	18-03-2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201MH2004PTC145150
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office : Shop No. G-48, The Zone Building, C.T.S. 655, 656, Chandavarkar Road, Borivali West, Borivali West, Mumbai, Borivali West, Maharashtra, India, 400092.
6. Insolvency commencement date in respect of corporate debtor	30-01-2025
7. Estimated date of closure of insolvency resolution process	29-07-2025 (180 days from the order dated 30-01-2025)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Amrish Navinchandra Gandhi IBBI Reg. No.: IBBI/IPA-002/IP-ND0670/2018-2019/12036
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 504, Shivalki Abies, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat - 380015. Email Id - amrishgandhi72@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 504, Shivalki Abies, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat - 380015. Process Email Id: cirp.silvereastinfra@gmail.com
11. Last date for submission of claims	13-02-2025 (14 days from the receipt of the order dated 30-01-2025)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (These names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.silvereastinfra@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - II has ordered the commencement of a corporate insolvency resolution process of the Silver-East Infrastructure Private Limited on 30-01-2025.

The creditors of Silver-East Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 13-02-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA, N/A.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 01-02-2025
 Sd/-
 Amrish Navinchandra Gandhi
 Interim Resolution Professional
 Silver-East Infrastructure Private Limited
 IBBI Reg. No.: IBBI/IPA-002/IP-ND0670/2018-2019/12036
 Validity of AFK: 31-12-2025
 Email for Correspondence - cirp.silvereastinfra@gmail.com

CLASSIFIED CENTRES IN MUMBAI

Deeyi Ads, Open House
 Phone : 23692926 / 56051035.

Color Spot, Byscalle (E),
 Phone : 23748048 / 23714748.

PCA Communications, Nariman Point,
 Phone : 40020538 / 51.

Fulrani Advtg. & Mktg., Anup Hill,
 Phone : 24159061
 Mobile: 9769238274 / 9969408835

Ganesh Advertising, Abdul Rehman Street,
 Phone : 2342 9163 / 2341 4596.

J.K. Advertisers, Hornimall Circle, Fort,
 Phone : 22663742.

Mani's Agencies, Opp. G.P.O., Fort,
 Phone : 2263 00232,
 Mobile : 9892091257.

Manojot Ads, Curry Road (E),
 Phone : 24706338,
 Mobile : 9820460262.

OM Sai Ram Advtg., Curry Road (E),
 Phone : 9967375573

Pinto Advertising, Maczagon,
 Phone : 23701070,
 Mobile : 9869040181.

Premier Advertisers, Mumbai Central
 Mobile: 9819891116

Sarjan Advertising, Jandri,
 Phone : 6626983

MADHUCON PROJECTS LIMITED
 CIN: L74210TG1990PLC01114
 Regd. Office : 1-7-70, Jublipura, Khammam-507 003, Telangana.

Extract of Un-Audited Standalone and Consolidated Financial results for the Quarter and Nine months ended 31st December, 2024
 (Rs. in Lakhs)

Sl. No.	PARTICULARS	STANDALONE			CONSOLIDATED								
		QUARTER ENDED	NINE MONTHS ENDED	YEAR ENDED	QUARTER ENDED	NINE MONTHS ENDED	YEAR ENDED						
		31.12.2024 Unaudited	30.09.2024 Unaudited	31.12.2023 Unaudited	31.12.2024 Unaudited	31.12.2023 Unaudited	31.03.2024 Audited						
1	Total Income from Operations	12,533.27	36,688.16	25,913.25	72,731.47	70,130.55	120,566.74	17,820.13	39,473.83	27,640.14	83,537.99	80,754.26	146,515.73
2	Net Profit/(Loss) for the period Before Tax (before Tax, Exceptional and/ or Extraordinary Items)	(408.60)	(876.69)	(446.28)	(1,416.70)	(1,162.26)	(2,030.45)	(4,724.40)	(1,152.10)	(1,656.36)	(46,543.26)	(5,793.80)	(7,085.77)
3	Net Profit/(Loss) for the period before tax (after Exceptional and/ or Extraordinary Items)	(408.60)	(876.69)	(446.28)	(1,416.70)	(1,162.26)	(2,030.45)	(4,724.40)	(1,152.10)	(1,656.36)	(46,543.26)	(5,793.80)	(7,085.77)
4	Net Profit/(Loss) for the period after tax (after and/ or Exceptional and/or Extraordinary Items)	(295.60)	(240.13)	(233.84)	(1,047.85)	(756.82)	(1,026.94)	(4,616.01)	(515.55)	(1,435.27)	(46,179.02)	(5,379.72)	(6,074.90)
5	Equity Share Capital	737.95	737.95	737.95	737.95	737.95	737.95	737.95	737.95	737.95	737.95	737.95	737.95
6	Earning per share (before extraordinary items) of Rs.1/- each												
	(a) Basic	(0.40)	(0.33)	(0.32)	(1.42)	(1.03)	(1.39)	(57.22)	(0.61)	(1.69)	(59.13)	(6.76)	(6.11)
	(b) Diluted	(0.40)	(0.33)	(0.32)	(1.42)	(1.03)	(1.39)	(57.22)	(0.61)	(1.69)	(59.13)	(6.76)	(6.11)

Notes :
 1. The above Unaudited Financial Results (Standalone & Consolidated) have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on January 30th, 2025.
 2. The above is an extract of the detailed format of Quarterly/ Yearly Financial Results (Standalone & Consolidated) for the Quarter and Nine months ended 31st December, 2024 filed with the Stock Exchanges (NSE & BSE) under Regulations 33 of the SEBI (Listing and other Disclosures Requirements) Regulations, 2015. The full format of the Financial Results (Standalone & Consolidated) is available on the websites of Stock Exchanges (www.bseindia.com, www.nseindia.com) and the same is also available at Company's website : www.madhucon.com.
 3. The Company's operations primarily consists of construction-project activities and there are no other reportable segments under Ind AS 108 "Operating Segments".
 4. Figures of previous period have been regrouped / rearranged wherever necessary.
 5. These financial results have been

PUBLIC NOTICE

Notice of Loss of Share Certificate
Notice is hereby given that the following equity share certificate(s) of Jubilant Pharmova Limited (CIN: L24116UP1978PLC004624) is reported to be lost or misplaced and the holder/claimant thereof have applied for issuance of duplicate shares certificate(s) in lieu thereof.

Table with 5 columns: S. No., Name of the Company, Certificate No., Distinctive No., Folio No., No. and Face Value of Securities held.

Public is hereby cautioned against dealing with the aforesaid share certificates.

ELECTRONICA FINANCE LIMITED

Ref No. JAN 2025/PRE SALE/10 Dated: -15-01-2025
1) M/S IMPRESSIONS PRINTERS SITE-IV, 8-46, INDUSTRIAL AREA SAHIBABAD, GHAZIABAD-201010.
2) GEETA KHURANA 94, SECOND FLOOR, NEAR YAMUNA SPORTS COMPLEX, MANAK VIHAR, EAST DELHI-110092.

Dear Sir,
Undersigned being the Authorised Officer of Electronica Finance Ltd (EFL) give notice to you as under;

Description of Machines as under:-
1) HEIDELBURG SM 102 FIVE COLOUR OFFSET PRINTING MACHINE
2) USE POLAR 137 PAPER CUTTING MACHINE

The undersigned as an Authorised Officer of EFL, in exercise of powers conferred under the agreement executed between you and EFL and agreed terms and conditions thereon, due to non-payment of loan account EFL have repossessed the said Machines through U/S 9 of the Arbitration and Conciliation Act. We state that as on date you have to pay Rs. 2,27,35,292/- towards total outstanding dues towards loan agreement no. APPLD0131715 (LOAN000005040351) along with further interest thereon. We state that currently the said machines are in the custody of EFL we are obtaining quotations from the interested buyers. However, you may pay the entire outstanding dues of Rs. 2,27,35,292/- together with further interest thereon with effect from 08-01-2025 and take back the possession of the movable secured assets in question within the time limit of 7 days from receipt of this notice, or find the buyer within 7 days from receipt of this notice.

For Electronica Finance Ltd. Authorized Signatory

YES BANK YES BANK LIMITED

Regd. & Corporate Office: Yes Bank House, Off Western Express Highway, Santacruz East, Mumbai 400055.
Publication of Notice u/s 13 (2) of the SARFAESI Act

Table with 5 columns: S. Account No., Type of Loan, Name of Borrowers, Co-borrowers, Mortgagees, O/s. As per 13(2) Notice, NPA Date.

Details of secured asset: Residential Plot Bearing No 151, Situated in Block-J, Sector Gamma, Area Measuring 200 Sq Mtr. District Gautam Buddha Nagar, Greater Noida Uttar Pradesh-201307. Boundaries:- North-East- Road, South- East- Plot No. 150, South-West- Plot No. 158, North-West- Plot No. 152

The above borrower(s)/co-Borrower(s)/guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Regional Office Gurgaon, 1st Floor, Ircan International Tower, Tower-1, Plot No.-16, Institutional Area, Sector-32, Gurgaon -122018, India Phone:01244096734-35, Email : recovery.gurgaon@bankofbaroda.com.

E-AUCTION SALE NOTICE

SALE OF MOVEABLE ASSETS
E-Auction Sale Notice for sale of movable Assets under agreement of Hypothecation of movable assets. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable assets charged to the Secured Creditor, possession of which has been taken by the bank, will be sold "As is where is", "As is what is", and "Whatever there is" basis for recovery of dues in below mentioned account(s).

Table with 6 columns: Name of Branch/Contact No., Details of Borrower/Guarantor, Brief Description of the Asset to be sold, NPA Date, Total Dues (Rs.), Reserve Price / Earnest Money Deposit (EMD) Amount (In Rs), Account No in which amount to be deposited/IFSC Code.

The last date for submission of EMD shall be on 19.02.2025. The interest bidders may inspect the asset at site between 1:00 PM and 4:00 PM on 08.02.2025 to 19.02.2025 on working days. Bid increment amount will be Rs 10000.00 (Rupees Ten Thousands Only).

DATE: 30.01.2025, PLACE : GURGAON (HR) AUTHORIZED OFFICER, BANK OF BARODA

UJJIVAN SMALL FINANCE BANK

SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA (U.P.) 201301
POSESSION NOTICE (For Immovable Property) [Rule 8(1)]

Whereas, The undersigned, being the Authorised Officer of Ujjivan Small Finance Bank Ltd., under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder, calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice.

The Borrower/Co-Borrower/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Mortgagor, Co-Borrower/Mortgagor, Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002, on the dates mentioned against each account.

Table with 6 columns: Name of Borrower/Co-Borrower/Mortgagor, Description of the Immovable property, Date of Demand Notice, Date of Possession, Amount as per demand notice.

(1) M/s IF Garments through its Prop. Arif Uddin, 5/80, Firdaus Nagar, Kila Road, Koi, Aligarh, Uttar Pradesh-202001; Also at: 18 Railway Road, Sampan Complex, IInd Floor, Near Koley Wali Gali, Aligarh, Uttar Pradesh - 202001. (2) Arif Uddin S/o Shaifik Uddin @ Shafequddin 5/80, Firdaus Nagar, Kila Road, Koi, Aligarh, Uttar Pradesh-202001; (3) Salma Begam/W/o Shaifik Uddin @ Shafequddin, 5-60, Firdaus Nagar, Kila Road, Koi, Aligarh, Uttar Pradesh-202001; (4) Shaifik Uddin @ Shafequddin S/o Binay Uddin, 4/242-B, Gali no: 6, Firdaus Nagar, Bhamola Mafi, Koi, Aligarh, Uttar Pradesh -202001. In Loan Account No. 226921009000068.

(1) M/s Goswami Enterprises through proprietor Ravi Kant Goswami, 19/179, near Pipleshwar Hanuman Mandir, near Adarsh Nagar, Pala Road, Koi, Aligarh, Uttar Pradesh-202001, (2) Ravi Kant Goswami S/o Surendra Goswami @ Surendra Kumar Goswami, 19/179, near Pipleshwar Hanuman Mandir, near Adarsh Nagar, Pala Road, Koi, Aligarh, Uttar Pradesh-202001, (3) Divya Goswami @ Diviya Goswami W/o Ravi Kant Goswami, 19/179, near Pipleshwar Hanuman Mandir, near Adarsh Nagar, Pala Road, Koi, Aligarh, Uttar Pradesh-202001, (4) Surendra Goswami @ Surendra Kumar Goswami S/o Murari Lal @ Murrarilal, 19/179, near Pipleshwar Hanuman Mandir, near Adarsh Nagar, Pala Road, Koi, Aligarh, Uttar Pradesh-202001, In Loan Account No. 226921009000078.

CHANDRA PRABHU INTERNATIONAL LIMITED

CIN- L51909DL1984PLC019441, Email ID: info@cpil.com, Website: www.cpil.com
Regd. Off. : 14, Rani Jhansi Road, New Delhi-110 055

EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED ON 31ST DECEMBER, 2024

Table with 6 columns: S. No., Particulars, Quarter ended, Nine months ended, Year Ended.

Notes:
1. The above results are an extract of the detailed format of Unaudited Financial Results (Standalone) for the Quarter and Nine months ended on 31st December 2024 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone Unaudited Financial Results is available on the Stock Exchanges website i.e. (www.bseindia.com) and on the Company's website (www.cpil.com). The same can be scanned by scanning the QR Code.

On Behalf of The Board of Directors
ChandraPrabhu International Limited
Gajraj Jain
Chairman Cum Managing Director
DIN: 00049199

REGD. OFFICE: 9th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110017, PH: 011-23331771, 23357172, 23765414, Website: www.pnbhousing.com

BRANCH ADDRESS:- UG, Plot No. 9 / INS-11, Sector 09, Vasundhara, Ghaziabad 201011
POSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notices.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 5 of the said Rules on the dates mentioned against each account.

Table with 6 columns: Loan Account No., Name of the Borrower/Co-Borrower/Guarantor, Demand Notice Date, Amount Outstanding, Date of Possession Taken, Description Of The Property Mortgaged.

PLACE:- GHAZIABAD, DATE:- 31-01-2025 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

Brahmaputra Infrastructure Limited

Regd. Off.: Brahmaputra House, A-7, Mahipalpur (NH-8 Crossing), New Delhi-110 037
CIN : L55204DL1998PLC095933, Email : cs@brahmaputragroup.com, Phone No. 011-42290200

Un-Audited Standalone Financial Results for the Nine Months Ended December 31, 2024

Table with 6 columns: Sl. No., Particulars, Quarter ended, Nine Months ended, Year Ended.

Note : These are extract of Un-audited Financial Results December 31, 2024, Detail copy of Results are uploaded on the official website of the company and on BSE Portal.

For and on behalf of Board of Directors
Sd/-
Raktim Acharjee
Whole Time Director
Din : 06722166

INDIAN TONERS & DEVELOPERS LIMITED

CIN: L74993UP1990PLC015721
Regd.Off.: 10.5 KM Milestone ,Rampur -Bareilly Road , Rampur- 244901
Website: www.indiantoners.com, E-mail: info@indiantoners.com, Phone: 011-45017000

Extract of Unaudited Financial Results for the Quarter & Nine Months Ended 31st DEC, 2024

Table with 6 columns: S. No., Particulars, Quarter ended, Nine Months ended, Year Ended.

Notes:
1. The above financial results were reviewed by the Statutory auditors of the company, reviewed by the Audit committee and approved and taken on record by the Board of Directors at its meeting held on 31st Jan 2025. The review report of the Statutory Auditors is being filed with the Bombay Stock Exchange.

2. The above is an extract of the detailed format of the unaudited financial results for the Quarter & Nine Months ended Dec 31, 2024, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited financial results for the Quarter & Nine Months ended Dec 31, 2024 alongwith review report of the Statutory Auditors is available under Investors section of our website at www.indiantoners.com and under Financial Results at Corporate section of www.bseindia.com.

3. The company has completed the buyback of 458268 equity shares of face value Rs 10/- representing up to 4.22% of the total number of Equity Shares of the company at a price of Rs 450/- per Equity Share (including premium of Rs 440/- per Equity Share) payable in cash for an aggregate amount of up to Rs 2062.21 Lacs (excluding filing fees payable to the SEBI, advisor fees, stock exchange fees for usage of their platform for Buyback, transaction costs viz. brokerage, applicable taxes inter alia including Buyback tax, securities transaction tax, GST, stamp duty, public announcement publication expenses, printing and dispatch expenses and other incidental and related expenses etc.) ("Buyback Size"). The settlement of all valid bids was completed by Indian Clearing Corporation Limited and the National Securities Clearing Corporation (collectively referred to as the "Clearing Corporation") on Sep 19, 2024. The Shares bought back were extinguished electronically on September 30, 2024. Post buyback Paid up Share Capital of the Company reduced to Rs 1039.17 Lacs divided into 10391732 Equity Shares of Rs 10/- each.

4. The Board at its meeting held on 31st January 2025 has declared interim dividend of Rs. 4.50 per Equity Share (Face Value :Rs 10/- per equity share).

By Order of the Board
For Indian Toners & Developers Limited
Sd/-
(SUSHILJAIN)
Chairman
DIN 00323952

Place : New Delhi
Date : 31st Jan, 2025

INDIA SHELTER FINANCE CORPORATION LTD.

Regd. Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Table with 6 columns: Loan Account Number/ AP Number And Name of Borrower(s) /Co-Borrower(s) /Guarantor(s), Demand Notice u/s 13(2) Date and Amount, Date and Type of Possession, Reserve Price, Date and Time of Inspection of the property.

Description of the Immovable Property/Secured Asset : All that part and parcel of the property situated at Patta No. 38, Missal No. 23/2017-18, Gram Panchayat Mokasari, Panchayat Samiti, Shivaria, Distt. Barmer, Rajasthan- 344043 Rajasthan BOUNDARY:- East-Road and door, West- Property of mangla murali, North- Property of mangla ram darji, South- property of mangal ji.

Place of EMD Deposition / Place of Auction: Shop No. F-107, Mahesh Tower, 1st Floor, Khed Road, Balotra - Rajasthan- 344022
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

Table with 6 columns: Loan Account Number/ AP Number And Name of Borrower(s) /Co-Borrower(s) /Guarantor(s), Demand Notice u/s 13(2) Date and Amount, Date and Type of Possession, Reserve Price, Date and Time of Inspection of the property.

Description of the Immovable Property/Secured Asset : All that part and parcel of the property situated at Patta No. 19, Book No. 08 Gram & Gram Panchayat Kodla Jodwara The Jaiswampura Jalore Rajasthan 343029 Rajasthan BOUNDARY:- East-Rasta West-Kishore Giri house North-Rasta South-Rasta

Place of EMD Deposition / Place of Auction: 1st Floor, Shri Shyam Plaza Complex-Raniwarada, By Pass, Road, Bhamal, Jalore, Rajasthan 343029
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

Table with 6 columns: Loan Account Number/ AP Number And Name of Borrower(s) /Co-Borrower(s) /Guarantor(s), Demand Notice u/s 13(2) Date and Amount, Date and Type of Possession, Reserve Price, Date and Time of Inspection of the property.

Description of the Immovable Property/Secured Asset : All that part and parcel of the property situated at Patta No. 14, Ramdev Colony, Ramseem, Zone 'F', Balotra Tehsil, Barmer Balotra 344022 Rajasthan BOUNDARY:- East-30R Wide Road, West-Other Land, North-Plot No. 138 South-Plot No. 140

Place of EMD Deposition / Place of Auction: Block No- 3, Kasturba Colony, Plot No - 6, Bagroda Road, opp. Yes Bank, Ghanchiyo K/ Piani, Bhawani, Rajastan 343001
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

Table with 6 columns: Loan Account Number/ AP Number And Name of Borrower(s) /Co-Borrower(s) /Guarantor(s), Demand Notice u/s 13(2) Date and Amount, Date and Type of Possession, Reserve Price, Date and Time of Inspection of the property.

Description of the Immovable Property/Secured Asset : All that part and parcel of the property situated at Patta No. NP/7702P, No. 25369 Gram No. 385 Baba Ramdev Nagar Pal Raj-306401 BOUNDARY:-EAST-Other Land , WEST-Road 30 Feet , NORTH-Plot No. 25366, SOUTH-Plot No. 70

Place of EMD Deposition / Place of Auction: Khasra No 1539, Chak No 2, Main Sojat Road, Braham Vihar Gautam Vihar Pali -306401Khasra No 1539, Chak No 2, Main Sojat Road, Braham Vihar Gautam Vihar Pali -306401
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.

For detailed terms and condition of the sale, please refer to the Secured Creditor's website www.indiashelter.in or contact Authorized Officer- Mr. Vinay Rana (7986605030)
Date: 01.02.2025 Place: RAJASTHAN
For India Shelter Finance Corporation Ltd

SRG HOUSING FINANCE LIMITED

R.O.: 321, S. M. L. Odha Complex, Udalpur 313001 Ph: 8294-2561882
Email-Id: info@srghousing.com, CIN No: L65922RJ1999PLC015440

STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 31st December 2024

Table with 6 columns: PARTICULARS ended, Quarter ended, Quarter ended, Nine Months, Previous year ended.

Notes :
(a) The above is an extract of the detailed format of Un-Audited Financial Results for the quarter ended Dec 31, 2024 filed with BSE Limited and NSE under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Un-Audited Financial Results for the quarter ended Dec 31, 2024 are available on the website of BSE Limited at www.bseindia.com and NSE on the website www.nseindia.com and Company's website at www.srghousing.com.

Place :- Udalpur
Date :- 31.01.2025
For SRG Housing Finance Limited
Sd/-
Vinod K. Jain
Managing Director (DIN: 00248843)

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SILVER-EAST INFRASTRUCTURE PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS, Silver-East Infrastructure Private Limited.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - II has ordered the commencement of a corporate insolvency resolution process of the Silver-East Infrastructure Private Limited on 30-01-2025.

The creditors of Silver-East Infrastructure Private Limited, are hereby called upon to submit their claims with proof on or before 13-02-2025 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.
Date : 01-02-2025
Place: Ahmedabad
Amrishi Navinchandra Gandhi
Interim Resolution Professional
Silver-East Infrastructure Private Limited
IBBI Reg. No: IBBI/IPA-002/IP/NO0670/2018-2019/12036
Validity of AFA: 31-12-2025
Email for Correspondence : cirp.silvereastinfra@gmail.com

